

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
DEPARTMENT OF SPORTS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-3193**  
ANSWERED ON- 27/03/2025

**ENSURING PAY EQUITY FOR FEMALE ATHLETES**

3193. MS. SWATI MALIWAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is aware of the pay disparity between male and female athletes in match fees, prize money, and contracts;
- (b) whether steps have been taken to ensure pay parity for women athletes, similar to the recent policy in Indian cricket; and
- (c) whether there are plans to introduce a uniform policy for all sports federations mandating equal pay for men and women athletes in match fees, winnings, and endorsements?

**ANSWER**

MINISTER OF YOUTH AFFAIRS AND SPORTS  
(DR. MANSUKH MANDAVIYA)

(a) to (c): The Government has enacted Equal Remuneration Act, 1976 which provides for payment of equal remuneration to men and women for the same work or work of similar nature without any discrimination.

Further, 'Sports' being a State subject, the responsibility of development and encouragement of sports in the country, rests primarily with the State/Union Territory Governments, and the Central Government only supplements their efforts. The Government provides financial assistance across its various schemes including assistance to recognized National Sports Federations (NSFs) under its scheme of Assistance to National Sports Federations (ANSF) without discrimination to any gender to provide requisite support for training, participation in international events, conduct of national championships/ international tournaments in India, engagement of foreign coaches etc.

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